CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH COURT NO.IV

Appeal No. E / 50957 / 2019

[Arising out of Order-in-Appeal No. BHO-EX-CUS-002-APP-483-18-19 dated 17.01.2019, passed by the Commissioner (Appeals) CGST & Central Excise & Customs, Raipur (CG)]

VIJAY TRANSMISSIONS PVT LTD	**Appellant**
Vs.	
COMMISSIONER OF CENTRAL EXCISE AND SERVICE TAX,RAIPUR	**Respondent**

APPEARANCE:
None for the Appellant
Shri Yasbir Singh, Authorised Representative for the Department

CORAM:
HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: June 17, 2021

FINAL ORDER No. 51621 /2021

PER RACHNA GUPTA

The discharge certificate/ form SVLDRS 4 as has been issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Keeping in view the same, the present appeal is dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

ss